



2026:AHC:32187-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3256 of 2026

Shrimati Reeta Devi

.....Petitioner(s)

Versus

Rajya Uttar Pradesh Dwara Pramukh Sachiv
And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ashutosh Kumar Pandey
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

"1- That the Hon'ble Court, through a writ of mandamus nature, order/direction, may kindly order/direct the respondents to complete the impartial investigation of Case Crime No. 354 of 2025 under Sections 3(5), 115(2), 110, 352, 351(2), 75(2) 79, 89, 131, 324(2), 333 of B.N.S., Police Station- Sarayalkhansi, District- Mau, within the stipulated/prescribed period and to send the police report and to arrest and detain the respondent nos. 4, 5, 6, 7, 8, 9, 10, 11, 12, 13, 14 and 15 in jail and to take legal action against them.

2- That in the view of the Hon'ble Court, please be gracious in passing and granting any other suitable petition/order/direction, relief/relief in favour of the petitioner as far as possible."

3. Learned counsel for the petitioner has submitted that the petitioner has lodged the first information report which was registered vide Case Crime No. 354 of 2025 u/s 3(5), 115(2), 110, 352, 351(2), 75(2) 79, 89, 131, 324(2), 333 of B.N.S., Police Station- Sarayalkhansi, District- Mau. Pursuant to the said F.I.R., the police investigated the matter and after concluding the investigation, submitted a final report in favour of the respondent nos. 4 to 15. On filing the final report, the petitioner appeared before the competent Magistrate and filed a

protest petition on the basis of which the learned Magistrate passed a detailed order dated 08.12.2025 accepting the protest petition and directed the police to further investigate the matter consequent to which the investigation is still in progress.

4. In view thereof, no further order could be passed by this Court.

5. However, the petitioner is at liberty to approach the competent Magistrate for redressal of her further grievance.

6. With the aforesaid observation, the writ petition stands **disposed of**.

February 12, 2026

KS

(Achal Sachdev,J.) (Rajiv Gupta,J.)